

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL**

**NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 73 of 2021**

**IN THE MATTER OF:**

**Vivek Raheja**

Resolution Professional

M/s. Trading Engineers (International) Ltd.

IP Registration No. IBBI/IA-001/IP-P00055/2017 18-10133

JD-2C, 2<sup>nd</sup> Floor, Pitampura, Delhi-110034

Email: [ip.tradingengineers@gmail.com](mailto:ip.tradingengineers@gmail.com)

**...Appellant**

**Versus**

**1. Vijay Purohit**

Block No. GH-9, Flat No. 108

Paschim Vihar

New Delhi-110063

**...Respondent No. 1**

**2. State Bank of India**

SAMB 12<sup>th</sup> Floor

STC Building, New Delhi

**...Respondent No. 2.**

**Present:**

**For Appellant: Mr. Siddharth Banthia, Advocate.**

**For Respondent: None.**

**ORDER**  
**(Virtual Mode)**

**09.02.2021** Heard Learned Counsel for the Appellant-Mr. Siddharth Banthia. He states that in this matter, even Committee of Creditors had filed Appeal against the Impugned Order which was having *Company Appeal (AT) (Insolvency) No. 61 of 2021* and it had come up before Court No. 1 and the same had already been allowed and time was extended so that the Resolution Plan

could be approved. The Learned Counsel submits that in view of this development, he has instructions from the Appellant to withdraw this Appeal.

For reasons stated above, the Appellant is allowed to withdraw this Appeal. It is disposed accordingly.

**[Justice A.I.S. Cheema]**  
**Member (Judicial)**

**[V.P. Singh]**  
**Member (Technical)**

Basant B./md/